IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE SEVENTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND

THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 31558 OF 2025

Between:

Arimishetty Kruthika, D/o. Arimishetty Krupal, aged about 21 years, Occ ; Student, R/o. H.No.3-5-12, Mudam Gally, Kamareddy, Nizamabad, Telangana - 503111.

.....PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Department of Health and Medical and Family Welfare, Secretariat, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Represented by its Registrar, Warangal.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue any appropriate writ, order or direction, one more particularly in the nature of writ of Mandamus, declaring the action of the Respondents, particularly Respondent No.2, in not considering petition representation dated 13.10.2025 for counseling and admission into MBBS/BDS Course under Management (B) Category and NRI (C) Category for academic year 2025-26 as illegal, arbitrary, unconstitutional and consequently direct the Respondents to consider my representation to include my name for or next round of counseling/stay vacancies for admission into the MBBS/BDS Course under Management (B) Category and NRI (C) Category for the academic year 2025-26 in ongoing/next round of counseling.

I.A.NO:1 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to issue interim direction directing the Respondent No.2 to consider representation of Petitioner dated 13.10.2025 and allow the Petitioner to participate in the counseling under Management (B) Category and NRI (C) Category for admission into MBBS/BDS Course for the academic year 2025-26 for ongoing/next round of counseling, pending disposal of the above writ petition.

Counsel for the Petitioner : SRI SRINIVASA RAO PACHWA

Counsel for the Respondent No.1 : GP FOR MEDICAL HEALTH AND FAMILY WELFARE

Counsel for the Respondent No.2 : SRI L.RAVI, LEARNED COUNSEL APPEARS FOR SRI T.SHARATH, LEARNED STANDING COUNSEL FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES

The Court made the following ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No. 31558 of 2025

ORDER:

Sri Srinivasa Rao Pachwa, learned counsel appears for petitioner.

Sri L. Ravi, learned counsel appears for Sri T. Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences, for respondent No.2 University.

2. In this Writ Petition, the petitioner is seeking a direction to the respondents to consider her representation dated 13.10.2025 with a request to allow her to participate in the next phase of counselling for admission into MBBS/BDS course under Management Quota "B" and NRI "C" categories for the academic year 2025-26.

3. The case of the petitioner is that she had only registered under "A" category. However, due to lack of knowledge, she could not exercise web option in the two phases of counselling, for admission into MBBS/BDS course under Management Quota "B" and NRI "C" categories for the academic year 2025-26 before 2:00 p.m. on 24.09.2025 in terms of the notification dated 22.09.2025.

4. Learned Standing Counsel for the University has referred to the notification dated 22.09.2025. It is submitted that the note and instructions to the candidates categorically specify that the candidates in the final merit list, who do not exercise web options in the first phase of counselling, shall not be eligible to exercise web options in the subsequent phases of counselling to prevent seat blocking. The petitioner is one such candidate, who has not exercised her web options in the first phase of counselling nor has opted for admission into MBBS/BDS course under Management Quota "B" and NRI "C" categories. He submits that the corrigenda dated 04.10.2025 and 06.10.2025 permit fresh registrations only to such candidates, who had exercised web options. Therefore, the petitioner does not fit in the said category. He, however, submits that if the petitioner makes a representation, the University would consider it in accordance with law.

5. Having considered the submissions of learned counsel for the petitioner as also the learned Standing Counsel for the University and having regard to the above facts and circumstances, the petitioner is allowed to make a

representation before the University in respect of her claim for exercise of web options for admission into MBBS/BDS course for the academic year 2025-26 under Management Quota "B" and NRI "C" categories. On receipt of such representation, the University would consider the same in accordance with law within a period of two (2) days.

6. If the University allows the petitioner to exercise her web options, her case shall be considered in the unfilled seats in the mop-up round.

7. Let it be made clear that we have not expressed any opinion on the merits of the case.

8. Accordingly, the instant Writ Petition is disposed of. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

SD/- A.H.S. GOWRI SHANKAR
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, Department of Health and Medical and Family Welfare, Secretariat, State of Telangana at Hyderabad.
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal.
3. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad. [OUT]
4. One CC to SRI SRINIVASA RAO PACHWA, Advocate [OPUC]
5. One CC to SRI T.SHARATH, LEARNED STANDING COUNSEL FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES, Advocate (OPUC)
6. Two CD Copies

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HIGH COURT

DATED:17/10/2025



ORDER

WP.No.31558 of 2025

DISPOSING OF THE W.P

WITHOUT COSTS.

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ASV
31/10/25